

CENTRAL INFORMATION COMMISSION
Club Building, Opposite Ber Sarai Market,
Old JNU Campus, New Delhi - 110067.
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Decision No.CIC/SG/A/2010/000253/7125
Appeal No. CIC/SG/A/2010/000253

Appellant : Mr.Mahesh Motiramani
4/125, Sawami Vivekanand Nagar
Kota (Raj.) -324005

Respondent : Mr. S. C. Chadha
Public Information Officer & Dy. Secretary
University Grants Commission
Bahadurshah Zafar Marg,
New Delhi - 110002.

RTI application filed on : 12/09/2009 & 21/10/2009
PIO replied : 07/10/2009 & 20/11/2009
First Appeal filed on : 03/12/2009
First Appellate Authority order : Not mentioned.
Second Appeal Received on : 29/01/2010
Notice of Hearing Sent on : 09/02/2010
Hearing Held on : 12/03/2010

Information sought:

Vide RTI application dated 12/09/2009:

1. Whether the certificate, B.A. Session-2008, issued by Bhoj Open University is valid or not?
2. Whether the certificate issued by the University is valid for recruitment/ promotion in Govt. Service/Central Govt.?

Information sought vide application dated 21/10/2009:

Whether "Madhya Pradesh Bhoj Open University Bhopal(Madhya Pradesh) is recognized university or not?"

PIO's Reply:

By Respondent, reply dated 30/09/2009 to RTI application dated 12/09/2009 was provided to the Appellant:

That Degree of B.A is specified under Section 22 of UGC which can be provided by any university established by law. Any degree course should be conducted as per minimum standards given by the Commission.

Reply dated 30/09/2009 to RTI application dated 12/09/2009:

Madhyapradesh Bhoj University, Bhopal is a state university established under Act passed by legislative assembly of state, and authorized for specified degree under Section 22 of UGC can be provided from main campus after taking permission from various council as necessary.

A Private University has not been given permission for conducting study centre & Off campus centre as order of the Supreme Court in matter of Pro. Yaspal Vs. Chhatisgarh. This university can not conduct any centre even in its state as per UGC Regulation, 2003.

Grounds for First Appeal:

Unsatisfactory reply. Appellant asked three questions mentioned in both RTI application. Clarification on question asked in the RTI application dated 21/10/2009 had been asked by the Appellant. He wanted the date from which said university is recognized.

Order of the First Appellate Authority:

Not enclosed.

Grounds for Second Appeal:

Unsatisfactory reply.

Relevant Facts emerging during Hearing:

The following were present:

Appellant: Absent;

Respondent: Mr. S. C. Chadha, Public Information Officer & Dy. Secretary;

The PIO shows that information has been provided to both the RTI applications to the appellant. The Appellant has not clearly stated his reasons for his dissatisfaction with the information provided by the Respondent. A perusal of the papers by the Commission shows that the information appears to have been provided.

Decision:

The appeal is dismissed.

The information appears to have been provided to the Appellant.

This decision is announced in open chamber.

Notice of this decision be given free of cost to the parties.

Any information in compliance with this Order will be provided free of cost as per Section 7(6) of RTI Act.

Shailesh Gandhi
Information Commissioner
12 March 2010

(In any correspondence on this decision, mention the complete decision number.)^{Rnj}